

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-3707/87 for (i) to (iii)].

**Union Public Service Commission (Exemption from consultation) Second Amendment Regulation, 1986.**

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification G.S.R. No. 1071, dated the 20th December, 1986, publishing the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1986, under article 320(5) of the Constitution. [Placed in Library. See No. LT-3708/87].

**I. Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1986.**

**II. Central Administrative Tribunals (Procedure) Rules, 1987. . . .**

**III. Central Administrative Tribunal (Financial and Administrative Powers) Amendment Rules, 1987.**

SHRI BIREN SINGH ENGTI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—

(i) G.S.R. No. 1253(E), dated the 5th December, 1986, publishing the Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chair-

man, Vice-Chairman and Members) Rules, 1986.

(ii) G.S.R. No. 17(E), dated the 6th January, 1987, publishing the Central Administrative Tribunals (Procedure) Rules, 1987.

(iii) G.S.R. No. 33(E), dated the 15th January, 1987, publishing the Central Administrative Tribunal (Financial and Administrative Powers) Amendment Rules, 1987.

[Placed in Library. See No. LT-3709/87 for (i) to (iii)].

**REPORT AND MINUTES OF COMMITTEE ON PUBLIC UNDERTAKINGS**

PROF. C. LAKSHMANNA (Andhra Pradesh): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fourteenth Report of the Committee on Public Undertakings on Air India—Working Results and Traffic Growth, and Minutes of the sittings of the Committee relating thereto.

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**

**Situation arising out of drought and floods in various parts of the country**

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Chairman, I beg to call the attention of the Minister of Agriculture to the situation arising out of drought and floods in various parts of the country and the steps taken by Government in this regard.

[The Deputy Chairman in the Chair.]

THE MINISTER OF AGRICULTURE (SHRI G. S. DHILLON): Madam, as in the previous years this year 1986-87 also some areas of the country have been affected by drought of floods. The arrival of the monsoon was delayed for some days in the Southern Peninsula, Central and Eastern India and West Rajasthan.